

**IN THE HIGH COURT OF BOMBAY AT GO**

**(LD-VC-OCW-89/2020 )**

**IN**

**WRIT PETITION NO.970 of 2019.**

Dr. Thomas Paul D'Souza ..... Applicant.

Vs

Suraj K. Gad and anr. .... Respondents.

Shri A. D. Bhobe, Advocate for the applicant.

Ms. A. Agni, Senior Advocate with Ms. J. Sawaikar, Advocate for the respondents.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date:- 20<sup>th</sup> August 2020.**

P.C.

In the disposed of Writ Petition, the petitioner has come up with this interlocutory application. He complaint that despite the direction earlier, the trial Court has not considered the matter expeditiously. The petitioner wants further directions, but the learned senior counsel for the respondents points out that there cannot be interlocutory application in the matter which has already been disposed of. If the petitioner desires, he may come up with a regular Writ Petition or other proceedings. Objection noted. Writ Petition is closed with liberty to the petitioner to come up with an appropriate application, if he chooses.

**DAMA SESHADRI NAIDU, J.**

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